

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) and (b) The details of funds allocated and funds released/spent under the Beti Bachao Beti Padhao (BBBP) Scheme since its inception and current year are as under:

(Amount in crore)

Sl. No.	Financial Year	Funds Allocated	Funds Released/ Spent
1.	2014-15	50	34.84
2.	2015-16	75	59.37
3.	2016-17	43	28.65
4.	2017-18	200	169.10
5.	2018-19	280	24.90*

* Till 13.07.2018

Impact of BBBP on girl child mortality rate

†316. MS. SAROJ PANDEY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the percentage decrease in girl child mortality rate after the implementation of Beti Bachao Beti Padhao Scheme; and

(b) what was the girl child mortality rate before implementation of the scheme and what is the current rate of the same?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) Beti Bachao Beti Padhao Scheme (BBBP) was launched by Hon'ble Prime Minister on 22nd January, 2015 addresses the declining Child Sex Ratio (CSR) and related issues of women empowerment and aims to change mindsets to value girl child. It is a tri-ministerial effort of Ministries of Women and Child Development, Health and Family Welfare and Human Resource Development. The key elements of the scheme include nation-wide awareness and advocacy campaign. There is no such study conducted by the Ministry of Women and Child Development to assess the impact of Beti Bachao Beti Padhao Scheme on the decrease in girl child mortality rate.

†Original notice of the question was received in Hindi.

(b) The information on mortality rate as available at Niti Aayog's website indicates under 5 mortality rate for female child per thousand for years 2014 and 2015 was 59 and 30 respectively.

Attack on Whistleblowers and RTI activists

317. SHRI HUSAIN DALWAI: Will the PRIME MINISTER be pleased to state:

(a) whether the Ministry is collecting data about the cases of attack on Whistleblowers and RTI activists across the country;

(b) if so, the number of such cases where FIRs were registered, charge sheets were filed, and trials were completed with convictions or acquittals, year-wise and State-wise;

(c) the steps taken by the Ministry to prevent such attacks; and

(d) whether the Ministry is issuing an advisory to provide better protection to them?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) This Ministry does not collect data about the cases of attacks on whistleblowers and RTI activists across the country. However, as per information received from National Crime Records Bureau (NCRB), data regarding State/UT-wise cases registered and persons arrested for attack on whistleblowers and RTI Activists/Social Activists causing grievous hurt (under Section 325, 326, 326A and 326B IPC) is collected on monthly basis from 2017 onwards only.

The data (provisional) available with NCRB shows:

- a total of 8 cases registered and 26 persons arrested in the country under "attack on whistleblowers" during 2017
- a total of 6 cases registered and 22 persons arrested in the country under "attack on RTI/Social Activists" during 2017. State-wise details are given in the Statement (*See* below).

(d) Presently, Central Vigilance Commission (CVC), which is the Designated Agency under Public Interest Disclosure and Protection of Informers (PIDPI) Resolution, takes up the representations of the Whistleblowers alleging harassment/life threat. Complaints regarding harassment are sent to concerned organisations with an advice